## NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH CHENNAI

(32)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 13/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S.VIJAYARAGHAVAN (TECHNICAL MEMBER)

APPLICATION NUMBER

:

**PETITION NUMBER** 

: TCP/427/ (IB)/2017

NAME OF THE PETITIONER(S)

: M.K SONS ENGINEERING PVT LTD

NAME OF THE RESPONDENT(S)

: EASUN REYOLLE LTD

**UNDER SECTION** 

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

DESIGNATION

**SIGNATURE** 

REPRESENTATION BY WHOM

## **ORDER**

Counsel for Petitioner present. He submitted that he has complied with the provisions of section 9(3)(b)and(c) of I&B Code, 2016. Counsel for Respondent submitted that he has not received the papers of the petition. Counsel for Petitioner is directed to supply the paper along with the relied upon documents to the Counsel for Respondent. Counsel for Respondent is directed to file reply within seven days by providing a copy to the other side. Matter is posted for final arguments. Put up on 25.07.2017 at 10.30 A.M.

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(S. VIJAYARAGHAVAN) MEMBER (TECHNICAL) ghk (CH. MOHD SHARIEF FARIQ)
MEMBER (JUDICIAL)